

FIR No. 438/2018
PS : Sarai Rohilla
State Vs Rakesh
U/s 279/304A IPC

11.06.2021

(Through Video Conferencing)

An application has been moved for release of Driving License on superdari on behalf of the accused/applicant Rakesh for renewal purpose.

Present: Ld. APP for State.
Sh. Pradeep Sharma, Ld. Counsel for applicant.

Argument heard.

Counsel for applicant has submitted that applicant Rakesh requires the D/L for renewal purpose as the same has expired on 08.05.2021. Same is allowed subject to furnishing of superdaginama in the sum of Rs. 5,000/-. Ahlmad is directed to release the same after retaining signed photocopy of the DL duly signed by applicant. Applicant is directed to deposit the DL after its renewal within one month from today.

The application is disposed of accordingly.

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MM-04/Central:
Delhi/11.06.2021

Yogesh Kumar & Anr. Vs. Hari Shankar & Ors.
PS : Sarai Rohilla

(Through Video Conferencing)

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Application for direction to the IO to file the status report with respect to the present complaint filed by the complainant.

Present: Ld. APP for the State.
Sh. Lokesh Kumar, Ld.Counsel for applicant/complainant.

Arguments heard.

Let status report be called from IO/SHO PS Sarai Rohilla regarding the allegations of the applicant/complainant for 19.07.2021.

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